

15.44 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH REPORT

SHRI P. PARTHASARATHY (Rajampet): I beg to present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI D. K. NAIKAR (Dharwad North): I beg to move the following—

"That this House do extend up to the last day of this first week of the Sixth Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872."

MR. CHAIRMAN: The question is:

"That this House do extend up to the last day of the first week of the Sixth Session 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1972."

The motion was adopted.

JOINT COMMITTEE TO EXAMINE WORKING OF DOWRY PROHIBITION ACT, 1961

EXTENSION OF TIME FOR PRESENTATION OF REPORT

SHRIMATI KRISHNA SAHI (Begusarai): I beg to move:

"That this House do extend upto the last day of the Sixth Session, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law dealing effectively with the evil of dowry system."

DR. SUBRAMANIAM SWAMY (Bombay North East): I have given notice of a motion—I would like to say that this—extension of time—should not be given for the following reason. The Janata Party is not represented on this Joint Committee. Secondly, when one of our members here, Shrimati Pramila Dandavate, moved a private member's Bill on the subject, the Minister had asked her to withdraw the Bill saying, "We are going to have a Joint Committee and you are going to be a member of that Joint Committee." If the Minister of Parliamentary Affairs says that he has no objection to include her name in the Joint Committee then the matter rests with the Speaker and I will not press my motion.

THE MEMBER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): This is not actually my responsibility. You constitute the Committee. But if the Janata Party is represented there, what objection I will have?

MR. CHAIRMAN: The question is, whether the motion moved by Shrimati Krishna Sahi be adopted or not. That is all. If you want to oppose it, you oppose it.

DR. SUBRAMANIAM SWAMY: How can Parliament function like that? The matter has been agreed to. I want you to record that he has no objection to the Janata Party member, Shrimati Pramila Dandavate, being included in the Joint Committee. The Minister had given an assurance on the floor of the House.